

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:6794
ANSWERED ON:17.05.2012
ALLOTMENT OF HOUSES UNDER IAY
Singh Rajkumari Ratna;Sinh Dr. Sanjay

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government has any information about such cases where persons already having houses have been allotted a house under the Indira Awas Yojana (IAY);
- (b) if so, the details thereof for the last three years, State-wise;
- (c) the provisions for taking action against the persons getting a house under Indira Awas Yojana despite already possessing a house; and
- (d) the number of times the said provisions were violated during the last three years?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN `ADITYA`)

(a)to(d) Once the funds under Indira Awaas Yojana Scheme are allocated and released in accordance with the pre-determined criteria, implementation of the scheme lies with the States/UTs. Accordingly, whenever, any complaint in respect of irregularities/deficiencies in the implementation of the Scheme is brought to the notice of the Ministry, the matter is immediately taken up with the concerned State Government/UTs for necessary action. In case the complaints are received from VIPs or found to be of serious nature, National Level Monitors (NLMs) on the panel of the Ministry are asked to investigate the complaints. If irregularities are established, the State Government concerned are instructed to take appropriate corrective measures. The State- wise details of the complaints in respect of allotment of IAY houses to non-eligible persons brought to the notice of the Ministry during the last three years and action taken thereon are given in the Annexure.

Annexure referred to Part (b) of Lok Sabha Unstarred Question No.6794 due for reply on 17/5/2012

List of complaints on irregularities under Indira Awaas Yojana and action taken report thereon

1. Bihar

(a) A complaint was received from Shri Ramnath Raman, Block Pramukh on 10/2/10 alleging a large scale of irregularities in the implementation of IAY committed by the Block officials in various Gram Panchayats of Block-Jandaha, District-Vaishali, Bihar by allotting the IAY houses out of turn, and also to non-BPL persons, by allotting IAY houses to more than one member of the same family, giving IAY benefit twice to one beneficiary, allotting houses to the govt. officials, transferring of IAY funds of one Panchyat to other Panchyat, taking bribe etc.

Action Taken: The complaint has been forwarded to the State Government of Bihar on 19/2/2010 for taking necessary action.

(b) A complaint was received from Shri Shashibhushan Hazari, MLA on 14/12/2010 regarding misuse of IAY grants in his constituency 78-Kusheshwasthan Purvi, Bihar

Action Taken: The complaint has been forwarded to the State Government of Bihar on 15/2/2011 for taking necessary action as per IAY guidelines.

2. Uttar Pradesh

(a) A complaint was received from applicants, Shri Mahesh and others, District- Badaun, Uttar Pradesh through PMO on 12/2/10 regarding large scale of Corruption and misappropriation of funds in the implementation of IAY committed by the district official, BDO, leaders by allotting the IAY houses to non-eligible families after talking bribe, involvement of middlemen etc. in Kadarchowk, Block of district- Badaun, Uttar Pradesh.

Action Taken: A copy of the complaint was sent to the Govt. of U.P. on 19/02/2010 for taking necessary action as per IAY Guidelines.

(b) A complaint was received on 1/12/2011 from Shri Girija Shankar, Parsuram and others, Resident of Village- Jaitikheda, Block-Kherabad, District-Sitapur, Uttar Pradesh alleging irregularities in the implementation of the scheme by allotting the IAY houses to

ineligible persons.

Action Taken: The complaint was forwarded to the State Government of Uttar Pradesh on 2/2/2012 for taking necessary action as per IAY Guidelines.

(c) A complaint was received on 24/1/12 from Shri Jishan, Sachin & others, Resident of Village- Chandpur Mazbata, Block-Namota, District-Saharanpur, Uttar Pradesh regarding irregularities in the implementation of the scheme by allotting the IAY houses to non-eligible persons.

Action Taken: The complaint was forwarded to the State Government of Uttar Pradesh on 6/3/ 2012 for taking necessary action as per IAY Guidelines.

3. Punjab

(a) A complaint dated 30/9/2011 was received from Shri. Sandeep Kumar, regarding irregularities in the implementation of IAY by allotting the IAY houses to non-eligible persons in Mansa District of Punjab.

Action Taken: The matter was investigated by the NLM who found certain irregularities in the implementation of the Scheme. The report has been sent to State Government of Punjab to inquire into the matter and taking necessary action as per IAY guidelines.

4. Jammu & Kashmir

(a) A complaint was received on 6/7/2011 from Shri Bashir Ahmad Bhat, District Chief Organizer, Congress Sewa Dal, Districty-Kulgam, J&K regarding irregularities in the implementation of IAY by allotting the IAY houses to non-deserving I persons.

Action Taken: The complaint was forwarded to the State Government of J&K on 5/8/2011 for taking necessary action as per IAY Guidelines.